

(4)

3.7.95.

Hon'ble Mr. Justice B. C. Saksena, V.C.
Hon'ble Mr. S. Dayal, A.M.

List has been revised. The case was called out twice. None appeared on behalf of applicant and respondents. The O. A. discloses that on all the three dates fixed in the case, adjournments had been sought by the learned counsel for the applicant. In the circumstances, the O. A. is dismissed in default for non-prosecution of parties.



A.M..



V. C.

Diary no 4694/96
Central Administrative Tribunal
Additional Bench At Allahabad
Date of Filing 30.11.96
OR
Date of Receipt
By Post
21/11/96
30/11/96

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, U.P. AT
ALLAHABAD.

.....
ORIGINAL APPLICATION REGISTRATION NO. 1797 OF 1994.

(Under Section 19 of the Central Administrative-
Tribunal, Act-1985.)

(DISTRICT : BAREILLY.)

Indresh Kumar Rastogi,
Son of Shri Chotey Lal Rastogi,
Resident of 146, Khawaja Kutub, Jawahar-
Chawk, District Bareilly.

..... Applicant.

Versus

1. The Union of India, through-
Secretary, Ministry of Agriculture,
New Dehli.
2. The Secretary, Indian Council-
of Agricultural Research, Krish-
Bhawan, New Delhi.
3. The Director, Indian Veterin-
Research Institute, Izzat Nagar,
District Bareilly.
4. The Secretary, Institute of Joint Council/
Institute Grievance Cell, I.V.R.T.-
Izzat Nagar, District Bareilly.

..... Opposite Parties.

To,

Jm

Shri